



2026:AHC:15406

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1692 of 2026

Algu Died And Another

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Deo Prakash Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners and learned Standing Counsel appearing on behalf of respondent nos.1 & 2.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioners in the present writ petition to direct the Respondent No.2- Sub Divisional Magistrate, Bansdih, District Ballia to decide the Case No.7167 of 2025, Computer Case No.T202515090607167 (Algu Vs. Hari Shankar) filed on 15.04.2011 under Section 176 of U.P.Z.A. & L.R. Act, 1901, Mauja Mahatpal @ Sahatwar, Tehsil Bansdih District Ballia within stipulated period.
4. It is argued that considerable time has already been lapsed but till date no decision has been taken in the matter, hence the present writ petition.
5. Heard counsel for the parties present and perused the record.
6. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2- Sub Divisional Magistrate, Bansdih, District Ballia to decide the aforesaid case, **expeditiously** strictly in accordance with law, without granting any unnecessary adjournment to the

parties, unless there is no legal impediment.

(Prakash Padia,J.)

January 21, 2026
Swati